

MR. SPEAKER : May I read for you something ?

PROF. MADHU DANDAVATE : Yes, Sir.

MR. SPEAKER : I am reading for you...

SHRI INDRAJIT GUPTA (Basirhat) : Out of those 11 rulings, at least two or three have been given by you. (*Interruptions*)

MR. SPEAKER : "On 24th March, 1965 when both Houses of Parliament were in session, Vice-President discharging functions of President issued a proclamation under cl. (1) of this article in respect of Kerala. When the Proclamation was laid on the Table on 24th March, 1965, some Members raised a question of propriety of proclamation being issued when Parliament was in session.

Speaker observed that there was nothing in article 356 which enjoined upon President to consult Parliament in the matter."

(*Interruptions*)

SHRI INDRAJIT GUPTA : Do you not at least consider this to be an impropriety...(*Interruptions*)

MR. SPEAKER : Look here, as soon as Parliament has met, it has been brought before the House. We can discuss it today at 3.0 p.m. If they had withheld and not brought it today as soon as Parliament met, I would have asked them to do it and we would have reprimanded them.

PROF. MADHU DANDAVATE : I have said that there are 11 rulings...(*Interruptions*)

MR. SPEAKER : We can discuss it today at 3 p.m.

(*Interruptions*)

MR. SPEAKER : It was Sunday yesterday. As soon as the House met in session today, they have brought it here. If they had not brought it today, I would have reprimanded them.

(*Interruptions*)

SHRI INDRAJIT GUPTA : It is a *fait accompli* against the House...(*Interruptions*)

MR. SPEAKER : You can discuss it today...

(*Interruptions*)

MR. SPEAKER : There is nothing in the article, Professor Saheb. I cannot do anything.

(*Interruptions*)

MR. SPEAKER : Look here, Professor, you are mixing up certain things. Certain policy statements are generally made here. But this is a proclamation by the President. I cannot question it...

(*Interruptions*)

[*Translation*]

MR. SPEAKER : Ch. Saheb, I am telling it, why are you insisting upon it. If you do not get angry, I tell you.

[*English*]

I stick to what I say.

[*Translation*]

I am telling it but you are not listening to it. I am replying to you.

12.13 hrs.

MATTERS UNDER RULE 377

[*Translation*]

- (i) Need to introduce a National Award in memory of Syed Modi, the National Badminton Champion.

SHRI MADAN PANDEY (Gorakhpur) : Mr. Speaker, Sir the whole country was shocked to hear that the National badminton champion Syed Modi had been shot dead, at Lucknow, the capital of Uttar Pradesh on 28th July. Late Modi had earned world wide fame in the world of sports by becoming a national champion of badminton in a very young age. Syed Modi represented India in various International Tournaments.

He participated in All England Badminton Championship tournament from 1976 to 1985, in Davis open tournament from 1980 to 1984, in Swedish open tournament in the years 1980, 1981, 1983 and 1985. He won men's single in Auckland Tournament in 1980. Besides this, he raised the prestige of India by winning bronze medal in Asian games held in New Delhi in 1982 and in mini Commonwealth games and that very year he was honoured by the Government of India with Arjuna award.

In the memory of such talented youth, General Manager of North Eastern Railway has taken a decision to name the railway stadium in Gorakhpur after Shri Syed Modi. I extend my heartiest thanks to the Prime Minister Shri Rajiv Gandhi and Ministry of Railways for this timely decision and along with this I demand that Central Government should also announce a National Award in the memory of Shri Syed Modi with a view to raising the morale of players desirous of entering into the sports world.

[English]

SHRI S. JAIPAL REDDY (Mahbubnagar): Sir, all G.Os are issued in the name of the President. *(Interruptions)*

MR. SPEAKER: I have explained earlier also. If it were a question of policy statement I would have done it. Now, it is a question of proclamation by the President. I cannot do anything. You can discuss it. I have allowed a discussion.

(Interruptions)

MR. SPEAKER: I have given my ruling. That is all. I cannot do anything at this stage. The President has done it. If it were a Policy Statement I would have done it. But this is a proclamation by the President. I cannot do anything.

(Interruptions)

SHRI C. MADHAV REDDY (Adilabad); We are walking out in protest.

12.17 hrs.

Shri C. Madhav Reddi and some other Hon. Members then left the House

SHRI MULLAPALLY RAMACHANDRAN (Cannanore): Sir, what about the discussion regarding the train accident near Quilon in Kerala? It has not been listed in the business for this week. Sir, it is a serious matter and it should be discussed.

MR. SPEAKER: We are meeting today. The Business Advisory Committee is meeting at 3.30 p.m. today. They will decide it.

SHRI MULLAPALLY RAMACHANDRAN: But these people are not interested in discussing that serious matter. *(Interruptions)*

MR. SPEAKER: Don't shout. The Business Advisory Committee is meeting at 3.30 p.m. today. They will discuss and they will decide.

SHRI MULLAPALLY RAMACHANDRAN: Then, it is very good. *(Interruptions)*. But these people are not interested in discussing a very serious matter. Every time they say Bofors, Bofors.

[Translation]

MR. SPEAKER: I am tired of hearing this again and again.

(Interruptions)

12.17 hrs.

MATTERS UNDER RULE 377—Contd.

[English]

- (1) Need to provide necessary resources to Uttar Pradesh for early completion of Sarju Canal Irrigation Project in Basti district.

SHRI K.J. ABBASI (Domariaganj): The Sarju Canal Irrigation Project was launched in Domariaganj area of Basti District in Uttar Pradesh way back in 1980.